

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 98/MP/2015**

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 18 and 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long—term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for relinquishment of long term of open access from 265.35 MW to 0 MW.

Date of hearing : 19.11.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Shri Dr. M.K. Iyer, Member

Petitioner : Jaiprakash Power Ventures Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Vishal Gupta, Advocate, JPVL  
Shri Sanon K. Goel, JPVL  
Shri Sitish Mukherjee, Advocate, PGCIL  
Shri Deep Rao, Advocate, PGCIL  
Ms Jyoti Prasad, PGCIL  
Ms. Akansha Tyagi, Advocate, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the respondent had served copy of the reply on the petitioner on 18.11.2015 and requested for time to file rejoinder to the reply. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder by 2.12.2015 with an advance copy to the respondent. The Commission directed that due date of filing the rejoinder should be strictly complied with.

3. The Commission directed to list the petition on 10.12.2015.

**By order of the Commission  
SD/-  
(T. Rout)  
Chief (Law)**